11.	Karnataka	Bijapur, Bellari, Mysore, Gull	Belgaum, Shimoga,	Dharwar, Bangalore,
12.	Tamil Nadu	Salem, Sou	uth Arcot, Tanjavour,	Coimbatore, Paddukottai,

Statement II

Techniques of Rain Water Harvesting

- 1. Injection well and dug well recharge,
- 2. Recharge pits and shaft and trenches.
- 3. Gabbion structures.
- 4. Recharge well in Percolation tank.
- 5. Roof top rainwater harvesting to recharge underground water aquifer through inverted filter.
- 6. Recharge through storm run-off in cities.
- 7. Basin spreading method.
- 8. Sub-surface dyke.
- 9. Recharge channel.

Introduction of post based roster in place of vacancy based roster in the Ministry of Law

- *129. SHRI R.N. ARYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a (act that the 'DoPT has introduced "Post Bused Rosters" in place of "Vacancy Bused Rosters" for implementing reservation system w.e.f 2nd July, 1997;
 - (b) if so, the reasons therefor;
- (c) whether while introducing "Post Based Rosters" in place of "Vacancy Based Rosters" the process of identifying excesses⁷ shortages, if any, in all the classes of services under the Ministry of Law, Justice & Company Affairs and all other organisations under its control was undertaken as prescribed under para (5) of the DoPT O.M. No. 36012296-Estt. (Res.) dated 2nd July, 1997; and
 - (d) if so, the results of such exercise?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) Yes Sir.

- (b) The post-based roster was introduced to implement the Supreme Court decision in R.K. Sabharwal case.
- (c) and (d) In the course of implementation of the post-based roster, some shortages and excesses have been found due to the operation of the previous roster, and these are being adjusted against future appointments in the new 200 point roster in accordance with DoPT guidelines.

Loan to Farmers against Crops

† *130. SHRI RAJIV RANJAN SINGH:

SHRI KAPIL SIBAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government are considering a new scheme to provide loans to the farmers against their crops in order to provide relief to them;
 - (b) if so, the outlines of the scheme; and
 - (c) by when this scheme is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) to (c) No

such new scheme is under the consideration *of* the Government. As per the extant guidelines issued by Reserve Bank of India (RBI) on the priority sector advances, in addition to crop loans, advances upto Rs. 1 lakh can be sanctioned by banks to farmers against the pledge/ hypothecation of agricultural produce (including warehouse receipts) for a period not exceedings 6 month, where farmers were given crop loans for raising the produce provided borrowers draw credit from one bank.

[†] Original notice of the question was received in Hindi.